

**ITEM NO.1501  
(For Judgment)**

**Court 5 (Video Conferencing)**

**SECTION II-B**

**S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S**

**Criminal Appeal No.697/2021**

**THE STATE OF KERALA**

**Appellant(s)**

**VERSUS**

**K.AJITH & ORS.**

**Respondent(s)**

**WITH Cr1.A. No. 698/2021 (II-B)**

**Date : 28-07-2021**      **These appeals were called on for pronouncement of Judgment today.**

**For Appellant(s)**

**Mr. Jaideep Gupta, Sr. Adv.  
Mr. Rajagopalan Nair, Adv.  
Mr. P.S. Sudheer, AOR  
Ms. Anne Mathew, Adv.  
Mr. Bharat Sood, Adv.  
Ms. Shruti Jose, Adv.**

**Mr. G. Prakash, AOR  
Mr. Jishnu M.L., Adv.  
Ms. Priyanka Prakash, Adv.  
Ms. Beena Prakash, Adv.**

**For Respondent(s)**

**Ms. Bharti Tyagi, AOR**

**Mr. Ramesh Babu M.R., AOR**

- 1 Hon'ble Dr Justice Dhananjaya Y Chandrachud pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice M R Shah.

- 2 Leave granted.
- 3 The Criminal Appeals are dismissed in terms of the signed reportable judgment.
- 4 Pending applications, if any, stand disposed of.

**(CHETAN KUMAR)**

**A.R. -cum-P.S.**

**(Signed Reportable Judgment is placed on the file)**

**(SAROJ KUMARI GAUR)**

**Court Master**